

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

Appeal No. 200/2017

IN THE MATTER OF:

Duurbeen Bespoke Private Limited
v.
Registrar of Companies

.....Petitioner
.....Respondent

SECTION : UNDER SECTION 252

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Petitioner(s): Ms. Priyanka Kakkar, Mr. Amit Kumar & Mr. Amit Kumar, Advocates
For the ROC/RD(Delhi): Mr. Manish Raj, Company Prosecutor
For the Income Tax Dept.: Ms. Lakshmi Gurung & Mr. Omkar Singh, Advocates

ORDER

Learned counsel for the respondents representing Registrar of Companies as well as Income Tax Department state that the reply shall be filed within a week with a copy in advance to the learned counsel for the applicant.

Interim order to continue.

List for further consideration on 25.01.2018.

Sd/-
(M.M. KUMAR)
PRESIDENT

Sd/-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

10.01.2018
Vineet